IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. T.A. No. 542

199 2

22.4.92 DATE OF DECISION _

K. Ajith Kumar Applicant (s)

Mr. Ashok M. Cherian Advocate for the Applicant (s)

Versus

Union of India represented by Respondent (s) the Secretary/Chairman, Deptt. of Space, ISRO, Bangalore and others

. Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

about

3. Whether their Lordships wish to see the fair copy of the Judgement?4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

MR. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

This is an application seeking compassionate appointment. The applicant's father has died in harness on 24th August, 1990. He is survived by the widow, two sons and a daughter, the eldest son being the applicant. The applicant made/request to the authorities concerned for compassionate appointment, which was rejected by Annexure A-3 letter dated 13.9.91 which gives sufficient detailed reason for the rejection of the application. It is mentioned that the applicant's mother Smt. Radhamony Devi is engaged as a teacher with regular monthly income. We have ascertained from the learned counsel for the applicant

/ the income which the mother of the applicant is getting.

It is submitted that she is getting as much as Rs. 2,000/per month. In the circumstances, we are satisfied that this
is not a fit case for adjudication for compassionate
appointment. Accordingly, we dismiss the application in line.

(N. Dharmadan)
Judicial Member

(N. V. Krishnan) Administrative Member

22.4.92

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